Instructions regarding: treatment to women under arrest

- *237. SHRIMATI HAMIDA: HABIBULLAH:
 - SHRI PRAKASH MEHROTRA:
 - SHRI SAWAISINGtH' SISODIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Central Government have recently issued any instructions to the State Governments regarding treatment to be nieted out to women who are arrested or taken for interrogation to police stations; and

(b) if so, what are the details in this regard?

 $\begin{array}{cccc} THE & MINISTER & OF & HOME \\ AFFAIRS & (GIANI & ZAIL & SINGH): \mbox{ (a)} \\ Certain & guidelines & o_n & this & subject \\ have & been & sent & to & the & State & Governments. \end{array}$

(b) A Statement is laid on the Table of the House.

Statement

INSTRUCTIONS ISSUED TO THE STATE GOVERNMENTS AND UNION TERRITORIES ON 14TH MARCH, 1980 REGARDING TAKING OF EFFECTIVE STEPS TO PREVENT THE POLICE FROM SUBJECTING WOMEN TO ANY INDIGNITY OR MISBEHAVIOUR

In view of frequent allegations about misbehaviour with women arrested or kept for interrogation by the police, it is necessary that effective steps are taken to prevent the police from subjecting women to any indignity or misbehaviour.

2. Certain safeguards are provided in the Criminal Procedure Code and in the state police manuals. In the normal legitimate discharge of their duties, Policemen generally come in contact with women in th© following circumstances Search of person,

- (a) Arrest,
- (b) Detention in police lock up,
- (c) Police remand, and

(d) Examination of women as witnesses.

3. Sections 51 (2) and IOO (3) of Cr. P. C. make it obligatory that a woma_n should be searched by another woman, and with strict regard to decency. These provisions may be reinforced by a circular instruction that as far as possible, one of the two or mor_e independent witnesses to the search should be a female.

4. Police officers are vested with wide discretionary powers of arrest. According to Section 4tf (1) Cr. P. C, a police officer making arrest is required to actually touch or confine the body of the person to be arrested, unless there be a submission to the custody by word or action. In case of women, their submision to the custody should be presumed unles3 proved otherwise, and there should be no occasion for a police officer making arrest of a women to touch her person. It is also neeessary to ensure that except in unavoidable circumstances, no woman should be arrested between sunset and sunrise. If one has to be arrested during night, the police officer must obtain prior permission of his next superior officer and furnish written jeasons therefor. If the circumstances make the arrest imminent, the justification for making arrest during night should be reported to the next superior officer without delay. In some States, only polic* officers of the rank of Assistant Sub-Inspector ₀r above ar_e empowered V: effect arrest of women, and also to report all such arrests to their Sub-Police Divisional Officers/District Superintendents of police. In bailable cases, bail should be granted without delay. If offence the is non-bailable, the arrested woman should be remanded to judicial custody with utmost expedition. While being escorted to jail, a male relative should

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b_e permitted to accompany the escort party.

5. If for good and valid reasons, an arrested woman has to ibe detained in police custody, it should be ensured that she is kept in the female lock-up at the police station, and where a separate lock up is not provided for females, she should be kept in a separate room and not in the male lock up. In addition, a male or female relative of the arrested woman should be permitted to stay on the premises of the police station and the place of custody of the arrested woman should be within his/her view. If no male or female relative is available, the services of some local female should be requisitioned and, if necessary, she should be paid for the services.

6. I_n every exceptional circumstances, police should ask for the custody of an arrested woman on remand. Before any such request is made, a gazetted police officer must satisfy himself about the grounds and the arrangements made for the safety of the arrested woman.

7. Whenever a woman is required to be examined as a witness in connection with a case, she should not be summoned to the police station as the proviso to Section 160(1) Cr. P. C. prohibits any male person under the age of 15 years or woman to appear at any place other than the place of his/her residence for the purpose of examination by the police.

police, wherever avai-8. Women lable, should be utilised for dealing with women and, in particular, for searching their person, escorting them to jail, and keeping watch on them while in police lock up As magisterial enquiry is mandatory into any case of death in police custody, a provision should be made in the police (Manual for prompt enquiry by a magistrate into every case of complaint of misbehaviour with women in police custody.

9. There is also the need for a change in the attitude of the police

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and, in particular, of the subordinate ranks, towards women. It is, therefore, suggested that there should be adequate emphasis on the status o'f women and the need to treat them with respect and consideration in the various basic, 'in-service' and orientation training courses.

Setting up of industries in the Central sector in Orissa

*233.	SHRI	DHANESHWAR
	MAJHI:	
SHRI MAHAPATRO:		LAKSHMANA
SHRI PRADHAN:		PATITPABAN

Will the Minister of INDUSTRY be pleased to state:

(a) what are the various industries proposed to be established in the Central Sector in Orissa during the period from 1977 to 1982 alongwith estimated outlay and the schedule of construction of each of them; and

(b) what is the progress of each of those projects and what are the reasons for the deviations from the original proposals?

THE MINISTER OF STATE IN THE MINISTRY OP INDUSTRY (SHRI CHARANJIT CHANANA): (a) and (b) The information is being collected and will be laid on the Table of the House.

*239. [Transferred to the 25th March, 1980].

रक्षा विकास संगठन द्वारा विकसित तकनीकी जियों कि जानकारी जेंग

💮 240. श्री सुदन्र सिंह मंडारी :

🔄 🙀 श्री जगदीश प्रसाद माधुरः

अी हरी संकर भाभड़ा :

क्या **रक्षा मंत्री यह बताने** की कृपा करेंगे। कि :

(क) क्या सरका र कम खर्च वाले ब्रौड्यो-गिक विकास के संबंध में देश की श्रावश्यकतरझों